

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-87/2013(Pt.)/11552A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Jorhat.

Dated Guwahati the 5<sup>th</sup> December  
November, 2024.

Sub: **Modification of Earned leave.**

Ref:- Letter No. JJA/11350/2024 dated 28.11.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for modified period of ten days Earned Leave from 03.12.2024 till 12.12.2024, (prefixing 01.12.2024 to 02.12.2024), has been granted subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you have been asked to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Jorhat and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

- sd -

**JT. REGISTRAR(VIGILANCE)**

**Memo No.HC.VII-87/2013(Pt.)/11553 - 1/A, dated** , 05-12-24

Copy to :

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.  
Copy of duly filled in leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

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**JT. REGISTRAR(VIGILANCE)**